

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 702 of 2010

(Arising out of Order-in-Appeal No. 58/CE/APPL/CHD/2009 dated 08.03.2010
passed by the Commissioner, (Appeal) Chandigarh)

BEE GEE CONSTRUCTION COMPANY

(SCO-1, Neelkanth, Shopping Plaza, Chandigarh Road,
Derabassi)

.....Appellant

VERSUS

C.C.E.- chandigarh

(C.R. Building, Plot No. 19, Sector 17-C, Chandigarh
160017)

.....Respondent

APPEARANCE:

None for the Appellant

Ms. Geetika, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.

60415 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**